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SLP(Crl.)... 5678 OF 2001

ITEM No.60

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.).../2001
(From the judgement and order dated 26/02/2001 in MCRLC 1869/00
of The HIGH COURT OF M.P AT GWALIOR)

STATE OF M.P.

Petitioner (s)

VERSUS

RAMAVTAR & ORS.
(With Crl.M.P. No 5678/2001 for c/delay in filing SLP)

Respondent (s)

Date : 03/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Ms. Vibha Datta Makhija, Adv.
Mr. Uma Nath Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Delay condoned.
Issue notice to show cause why the impugned order
shall not be set aside and the relief applied for shall
not be granted.

.SP1

Hemalatha

(HK Bhatia)
Court Master